

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 131 OF 2016 & IA NO. 292 OF 2016,  
APPEAL NO. 132 OF 2016 & IA NOS. 295, 296 OF 2016 &  
IA NOS. 109 & 225 OF 2017 AND  
APPEAL NO. 133 OF 2016 & IA NOS. 298 & 299 OF 2016**

**Dated: 1<sup>st</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**APPEAL NO. 131 OF 2016 & IA NO. 292 OF 2016**

**In the matter of :**

**GAIL (India) Ltd. .... Appellant(s)  
Vs.  
Sravanthi Energy Pvt. Ltd. & Anr. .... Respondent(s)**

**APPEAL NO. 132 OF 2016 & IA NOS. 295 & 296 OF 2016 &  
IA NOS. 109, 225 OF 2017**

**GAIL (India) Ltd. .... Appellant(s)  
Vs.  
Gama Infraprop Pvt. Ltd. & Anr. .... Respondent(s)**

**APPEAL NO. 133 OF 2016 &  
IA NOS. 298, 299 OF 2016**

**GAIL (India) Ltd. .... Appellant(s)  
Vs.  
Beta Infratech Pvt. Ltd. & Anr. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Gaurab Banerjee, Sr. Adv.  
Mr. Sachin Puri, Sr. Adv.  
Mr. Sridharan Ramkumar  
Mr. Sahil Tagodia**

**Counsel for the Respondent(s) : Mr. Piyush Joshi  
Ms. Sumiti Yadava  
Ms. Maulishree Gupta for R.1**

**Mr. Sumit Kishore for R.2**

**ORDER**

IA No. 296 of 2016 in Appeal No. 132 of 2016 and I.A. No. 299 of 2016 in Appeal No. 133 of 2016 (for exemption from filing certified copy of the impugned order) are allowed.

We have heard learned counsel for the parties. List the matter for further hearing on **27.10.2017**.

**(B.N. Talukdar)**  
**Technical Member (P&NG)**

**(Justice Ranjana P. Desai)**  
**Chairperson**

ts/vt